

MR. SPEAKER : The Hon. Member seems to be a very active Member. Why should he not allow the hon. Member who wants to take the oath to do so ?

MR. SPEAKER : No, I have not allowed it. It is just an accident. If some accident has happened, what has Government to do with it ?

MEMBER SWORN (*Contd.*)

Shri Naik Balkrishna Venkanna  
(Kanara)

SHRI KALYANASUNDARAM : It is not just an accident. There is a lock-out in the IAC, and two officers were used for jobs for which they were not accustomed.....

MR. SPEAKER : The hon. Member may kindly resume his seat...

11.42 hrs.

RE : GENERAL FLECTIONS

श्री ज्ञानेश्वर प्रताप मादव (कटिहार) : अध्यक्ष महोदय, कल सदन में जो रहस्योद्घाटन किया गया चंडीगढ़ में आय हुए बेल्ट पेपर के बारे में, उस का लोक सभा में बहुत देर तक चर्चा हुई थी, लेकिन सूचना और प्रसारण विभाग का जो आल इंडिया रेडियो है उस के द्वारा उस को पब्लिसिटी नहीं दी गई। मैं चाहता हूं कि इस प्रकार से सूचना और प्रसारण विभाग...(इयवधान)

SHRI KALYANASUNDARAM : I know that. You are standing just to prevent me from speaking and to make me resume my seat...

MR. SPEAKER : That is one way of making a Member sit.

SHRI INDRAJIT GUPTA (Alipore) : It has been customary in this House that when accidents of this nature take place, at least the hon. Minister just comes forward *suo motu* to make a statement. I hope you will direct the hon. Minister to make a statement...

MR. SPEAKER : The hon. Member may resume his seat now. The observations made by those hon. Members who are speaking without my permission will not go on record. *Interruptions* \*\*

MR. SPEAKER : I hope he will.

SHRI INDRAJIT GUPTA : As my colleague has pointed out, it has taken place in the context of a lock-out where officers were being made to do work for which they were not normally accustomed.

11.43 hrs.

RE : MOTION FOR ADJOURNMENT

We should know the facts.

SHRI KALYANASUNDARAM (Tiru-chirapalli) : I had given notice of an adjournment motion regarding the tragic death of two airlines officers at the Delhi airport. It is not an ordinary accident that has happened. It has happened in the context of the lock-out, and, so, it is urgent and important.

MR. SPEAKER : He is correct. I only said it is not a matter for an adjournment motion. But if the Minister comes out with a statement, that would be in order. I welcome it.

SHRI P. K. DEO : I had given notice of.....\*\*

\*\* Not recorded.